

[Mr. Deputy-Speaker]

granted to the President to make good the amounts spent during the year ended 31st day of March, 1970, in respect of the following demands entered in the second column thereof—

Demands Nos. 4, 5, 23, 34, 40, 53, 62, 77 to 79, 83, 94, 103 and 109."

The motion was adopted.

14.56 hrs.

APPROPRIATION (NO. 2) BILL*, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year.

MR. DEPUTY-SPEAKER. The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI K. R. GANESH : Sir, I introduce† the Bill.

Sir, I beg to move :**

"That the Bill to provide for the authorisation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of moneys out of the Consolidation Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1970 in excess of the amounts granted for those services and for that year be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The question is :

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill "

The motion was adopted.

Clauses 2 and 3, the Schedule Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : Sir, I beg to move :

"That the Bills be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

14.58 hrs.

SUPPLEMENTARY DEMANDS** FOR GRANTS (RAILWAYS), 1971-72

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on the Supplementary Demands for Grants (Railways).

DEMAND NO. 3—PAYMENTS TO WORKED LINES AND OTHERS

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,19,000 be granted to the

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†Introduced with the recommendation of the President.

**Moved with the recommendation of the President.